

PSUs has not been allowed to be appealed to Appellate Authority for Industrial and Financial Reconstruction (AAIFR);

(c) if so, the details thereof;

(d) whether the process of revamping of Public Sector Undertakings has not been proved successful; and

(e) if so, the facts and details thereof?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) The Board for Industrial and Financial Reconstruction (BIFR) has reported that winding up has been recommended by it in respect of 8 Central Public Sector Undertakings (CPSUs) and 15 State Public Sector Undertakings upto 30.11.1996.

(b) and (c). The purport of the Question is not clear. Under Section 25(1) of Sick Industrial Companies (Special Provisions) Act, 1985 (SICA), any person aggrieved by an order of the BIFR made under SICA may, within 45 days from the date on which a copy of the order is issued to him, prefer an appeal to the Appellate Authority for Industrial and Financial Reconstruction (AAIFR).

(d) and (e). The action in regard to individual CPSU is to be taken by the respective CPSU in consultation with the administrative Ministry concerned.

Mixing of Chicory with Coffee

2167. SHRI B.L. SHANKAR : Will the Minister of COMMERCE be pleased to state :

(a) the percentage of Chicory permitted to be mixed with Coffee under the provisions of the Prevention of Food Adulteration Act, 1954;

(b) whether the Government are aware that the high percentage of chicory is mixed with coffee and sold as pure coffee;

(c) if so, the reasons therefor; and

(d) the remedial steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) As per the provisions of Prevention of Food Adulteration Act, 1954, Chicory is permitted to be used upto 49% in Coffee.

(b) No, Sir.

(c) and (d). Do not arise.

Import of Gold

2168. SHRI SATYAJITSINH DALIPSINH GAEKWAD: Will the Minister of FINANCE be pleased to state :

(a) the value of the gold imported during each of the last three years; and

(b) the value of smuggled gold seized by the Customs during the above period?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) and (b). the estimated value of gold legally imported into the country and gold seized yearwise is as under :

(Estimated Value*)
(Rs. in lakhs)

Period	Legal Import of gold	Seizure of gold
1994-95	9,88,661	6080
1995-96	12,23,128	5720
1996-97 (till date)	9,05,970	3009

* Figures are provisional.

Committee for Privatisation matters

2169. SHRI HARIN PATHAK : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government have received any representation for setting up of a professional non-official body for coordinating all matters relating to privatisation; and

(b) if so, the details thereof and the reaction of the Government thereon?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). The Confederation of Indian Industry have suggested that it is essential to create a privatisation agency which should be attached to a Ministry reporting directly to the Cabinet. This agency should be led by competent managers and unfettered by traditional bureaucracy. No decision has been taken on the suggestion.

[Translation]

Setting up of Industries in UP

2170. SHRI RAMSHAKAL : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government have any policy under which members of families of such farmers whose land is acquired for setting up of industries can be accommodated in such industries; and

(b) if so, the number of industries set up in Sonbhadra district of U.P. and the number of local people provided employment in these industries?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). State Govts. devise suitable policies in this regard.